

**BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN
ZONE BENCH, PUNE**

Original Application No. 13 of 2020

Mr. Afak Anwar Mandaviya ... Applicant

Versus

M/s. Bharat Serums and Vaccines

Limited And Others ... Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT NO. 1

I, Mr. Venkatesh Chindarkar, Aged: 50 yrs Adult, Occupation: Assistant Vice President – Human Resource and Administration, Address: Registered Office at Reliable Plaza, Liberty Tower, Unit No. 301 , 302 , Plot No. K 10 Kalwa Industrial Area, Airoli, New Mumbai – 400708 , do hereby state on solemn affirmation as under-

1. I am the Representative of the Respondent No. 1 and I have been duly authorized by the Respondent Company to file the present affidavit-in-reply. Upon service of the Notice, I have gone through the records of the present case and thereafter made myself conversant with the facts and circumstances of this case. I am filing the present affidavit-in-reply in response to the application after understanding the contents thereof. At the outset, I deny all the averments, assertions and contentions, made in the application against the Respondent No. 1 and those which are not dealt with by me specifically in this



(Signature)



reply may not be construed as having admitted the truthfulness thereof. Nothing shall construed to be admitted if any allegations of fact in the present application is not denied specifically or by necessary implication, or stated to be not admitted in the pleading herein.



2. It is submitted that the Respondent No. 4, by virtue of being the statutory regulatory authority is effectively making an endeavor to monitor and ensure implementation all the relevant provisions of environmental laws. As far as the present Respondent is concerned, the Respondent no. 4 is responsibly overseeing and monitoring various environmental aspects related to the present Respondent.

3. It is further submitted that the present Application is filed without putting up all the relevant facts before this Hon'ble Tribunal and suffers from suggestio falsi and suppresso veri. Hence, the Applicant has not come before this Hon'ble Tribunal with clean hands and has suppressed vital material facts which are imperative for fair adjudication of the captioned matter. In fact the Applicant has filed the present application only with an oblique motive to besmirch the reputation of the present Respondent No. 1 company. In fact, the applicant who claims to be a social activist as per the cause title of the petition is acting on someone else's behest with a view to gain cheap publicity for himself and disparage the stellar record of the Respondent No. 1 when it comes to compliance of environmental laws. Under the circumstances, this Honourable Tribunal may be pleased to put the present applicant to strict



proof with regard to his questionable credentials and dismiss this application in-limine.



4. The present Respondent is preliminarily objecting to the maintainability of the present application as there is no substantial question of environment arising as envisaged under the provisions of Sections 14 and 16 of the National Green Tribunal, Act. Moreover, the Applicant is misguiding the Hon'ble Tribunal by putting across certain averments and facts which are disparaging to the Respondent No.1. The steps taken by the answering Respondent that inter alia include spending huge amounts in order to ensure upgradation to the latest technology and to have an effective pollution control mechanism have been intentionally suppressed by the Applicant.

5. The Respondent submits that from time to time the Respondent Nos. 2 to 4 have monitored and regulated the processing and working of the present Respondent. Respondent No. 4 has also afforded suggestions to the present Respondent so that there would be a proper implementation of the environmental laws. It is pertinent to note that the present Respondent has unfailingly and promptly adopted and implemented various suggestions and directions of the Respondent Nos. 2 to 4. Hence, the present Respondent has at no point of time been a defaulter in complying with the environmental laws.



Now I beg to deal with the Application para-wise as under :



6. I say and submit that the contents in Para 1 to Para 4 requires no comments of the Respondent No. 1.



7. I say and submit that the contents in Para 5 are partially true and correct. It is true to say that the Respondent No. 4 gave its Consent to Operate dated 23.01.2017. It is true to say that the Respondent No. 4 had issued directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 to immediately stop discharge of treated trade effluent into the CETP. The Respondent submits that it is not the only the present Respondent to whom such closer directions were issued. Such identical directions were also issued to all the industries which were sending their effluent to the CETP in contradistinction to the averments which are made in the application. It is very important to note that the Closure Direction which is at Annexure A2 to the application is the result of non-performance of Ambernath MIDC CETP which was allegedly not complying with the standards prescribed by the Respondent No. 4.

8. The present Respondent vide letter dated 9.7.2016 bearing reference no.- BSVL/MPCB/ID - Compliance/ CO-001/16-17 clarified to the Respondent No.4 that in spite of the present Respondent being the member of the above mentioned CETP, they also have their own full-fledged Effluent Treatment Plant consisting of Physio Chemical Treatment with Activated Sludge Process (Biological Treatment followed by tertiary treatment) The present Respondent has also provided all the technical details of the ETP. Thus, the present Respondent is taking care of the effluent-domestic/industrial on its own



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accord. After treatment the entire effluent is recycled/ reused for Cooling Tower and for gardening purpose. The present Respondent has also clarified that it had already complied with not discharging any effluent to the CETP and there is zero discharge to CETP. The copy of the letter dated 9.7.2016 is annexed herewith and marked as "**Annexure A**" to this reply.

9. The contents in para 6 are not true and correct. It is not true to say that due to the discharge of substandard effluent including toxic contents by the Respondent No. 1 the effective performance was hampered and hence the Closure Direction was issued to the Respondent No. 1. It is thus proved that the Applicant without going into the correctness is making absolutely false and baseless allegations against the Respondent No. 1. It is pertinent to note that it is nowhere mentioned in the Closure Direction dated 7.7.2016 that it is the Respondent No. 1 who has committed default. In fact, it was merely to assess and diagnose the reasons for non-performance of CETP it was deemed necessary to stop discharge of member industries to the CETP and resultantly, the Closure Direction was issued.

10. It is submitted that it is true that a Show-Cause Notice has been issued by the Respondent No. 4 and the present Respondent has also replied to the same. The Respondent No. 1 has clarified vide its reply dated 8.6.2017 that after treatment, the entire treated effluent is recycled/reused for the Cooling Tower. In fact, from the very nascent stage, the Respondent No. 1 is recycling/reusing the treated effluent to the Cooling Tower. The Respondent No. 1 in view of the

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suggestion of the board and as per the condition does not use any treated trade Effluent for Gardening and is maintaining to use only Recycle/Reuse to Cooling Tower as per regular use. That with respect to the Show Cause Notice issued to the Respondent No. 1 it is pertinent to note that the treated sewage effluent along with treated trade effluent was never used for gardening. The Respondent No. 1 also assured to take utmost care so as to maintain its disposal of the Treated Effluent as per the direction issued.

11. As far as the Closure Directions issued by the Respondent No. 4 are concerned, there was a hearing on 15.6.2017 before the Respondent No. 2. A representation by way of a letter dated 15.6.2017 having Reference No. BSLV/MPCB/CD-Reply/CO-002/17-18 has been filed before the Respondent No. 2 mentioning that on account of the fact that the Respondent No. 1 is a "Life-saving Pharmaceutical products" manufacturing industry, the Respondent No. 1 requires continuous water and electricity arrangement. In addition to the same, even for manufacturing processes, the Respondent No. 1 has commenced making an advance facility for treatment of generated effluent. Thus, considering the exceptional facts and circumstances of the case coupled with the fact that the Respondent No. 1 operates the only industry in Additional Ambarnath Area under its aegis, the Respondent No. 1 was granted permission to temporary restart by the Maharashtra Pollution Control Board.

12. It is pertinent to note that in view of the above-mentioned reply to the Show Cause, the



M. R. Khan



representation before the Respondent No. 2 a temporary permission for not to disconnect the electricity and water supply has been issued by the Respondent Nos. 2 to 4.

13. The Respondent No. 1 submits that it has filed an undertaking dated 20.6.2017 stating that the Respondent No. 1 will not be manufacturing add on batches which violates the Consent Terms till the submission of Water Budget, concrete plan for effluent disposal and the order pursuant thereto. It is further submitted that in compliance of the order dated 20.6.2017 at Annexure A9 to the application the present Respondent No. 1 had moved to Fully Automated MBR (Membrane Bio-Reactor) ETP system having capacity of 200 KL/d from its earlier Conventional ETP system having capacity of 80 KL/d and 100% treated effluent is recycled and reused in utilities. The Installation and Commissioning Certificate, all the legal permissions for the same are acquired by following due process of law.

14. It is vehemently false to allege that the Respondent No. 1 has violated the directions of the Respondent No. 4 and in spite of the same the Respondent no. 4 is not taking action against the present Respondent. It is submitted that the answering Respondent had time to time, whenever the Respondent No. 4 thought it appropriate issued various directions and the present Respondent has abided by the same. The Respondent No. 1 has always complied with its undertaking and after being satisfied with the same the further consents were given by the Respondent No.4. The Respondent no. 1 submits that



A. M. S. Khan



even the treated sewage effluent had not been used for gardening after 20.6.2017. In fact, as prescribed in the consent condition the sewage treated effluent was allowed for gardening as per the Consent to operate terms dated 23.1.2017.

15. It is submitted that major manufacturing batch/batches of the Respondent No. 1 are originating from Equine (Horses & Ponies) biological raw materials which is one of the major raw materials used for formulation at Ambernath plant. This raw material is derived out at Respondent No. 1's Khoni facility by separating plasma derivatives from blood component of Equines who are attaining the maximum titres of immunity. The process is lengthy and attained after a certain period of immunization of antigens prepared from venom of snakes, Scorpion and rabies virus into the bodies of equines. To complete such a batch-cycle it takes a long period of 2-3 years, since during this period the hyper immune equine are bled and the venomous characteristics get neutralized phase wise in their bodies. It is pertinent to note that as per the undertaking, the Respondent No. 1 has not manufactured any add on batches and is scrupulously abiding by the Consent to Operate conditions.

16. It is patently false to say that the Maharashtra Pollution Control Board without checking or inspecting the Trade Effluent Disposal and Sewage Effluent Disposal granted Consent to operate. It is further submitted that the latest Consent dated 6.4.2018 and 3.9.2019 have been granted after scrupulously following due procedure of law.



W. R. Khan



17. It further submitted that the officials of the Respondent No. 4 have from time to time inspected and visited the premises of the Respondent No. 1. Joint Vigilance Samples are also collected by them and the Respondent No. 1 has always been compliant to the various directions/suggestions of the Respondent No.4.

Without prejudice to whatever stated herein above the present Respondent submits as under:

18. Presently the Respondent No. 1 has been granted with the Consent to Operate dated 6.4.2018 under Section 26 of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1974. The Consent to Operate is valid for a period up to 30.6.2022. The said Consent is for manufacture of Injection and Vaccines (only formulation) at Plot No. K-27 and Analytical testing and R&D activity at Plot No.K-27/1. The relevant conditions under the above - mentioned Consent to Operate is as follows:

12. If CETP does not work for achieving standards and problem of pollution occurs, industry shall voluntarily stop the production or total effluent shall be reused.

13. This amendment is consent for addition of Analytical Testing and R & D Activity at Plot No. K-27/1 is issued overriding effect to the earlier consent granted vide no. MPCB/17/1701001870/32, dated, 23.1.2017.

14. This consent is issued considering your submission regarding allotment of NOC by MPC Board dtd. 27.4.2006 and allotment of plot by MIDC vide letter dtd. 31/05/2006.

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15. Industry shall restrict the production to the consented quantities only. The expansion of production is hereby refused. You shall recycle the treated effluent back in process till CETP is not operational.

16. Industry shall comply with directions issued by MPC Board dtd. 20.06.2017

The Respondent in view of the above conditions submits that as far as Point No. 12 is concerned at presently the Respondent No. 1 is recycling and reusing its total effluent generated. In view of the above the Respondent no. 1 is complying with the conditions.

19. It is further submitted that presently the Respondent No. 1 has been granted the Consent to Operate dated 3.9.2019 under Section 26 of Water (Prevention and Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention and Control of Pollution) Act, 1974. The Consent to Operate is valid for a period up to 30.6.2022. The manufacturing activity involves Injection and Vaccines (only formulation) at Plot No. K-27, Analytical testing and RND activity at Plot No. K-27/1, r-FSH (Recombinant-Follicle Stimulating Hormone), r-HCG (Recombinant-Human Chronic Gonadotropin) and mAnti-D (Monoclonal Anti Rho-D Immunoglobulin with increased water consumption from 182 CMD to 243 CMD). As per the said Consent terms, the conditions are as mentioned below:

- i. Trade effluent disposal conditions of 100% Recycle/Reuse i.e. Utility Only.



R. Mishra



- ii. Point No. 13: This consent is issued with overriding effect to earlier consent to Operate granted by board vide No. MPCB/18/206/1804000316, DTD. 06/04/2018.
- iii. Point No. 14: PP shall strictly comply the directions issued by the Board vide No. MPCB/PSO/Restart/B-2469, dtd. 20/06/2017.

The Respondent submits that the Respondent is scrupulously complying with all the above Consent conditions.

20. The Respondent submits that vide letter dated 19.8.2019 the present Respondent had submitted an application for Permanent Restart on the following grounds:

- i. The Respondent is manufacturing a life- saving pharmaceutical product.
- ii. Tentative details of manufacturing process of batch cycle is expected to be completed by December, 2019 and expected to start by January, 2020.
- iii. Details of treated effluent parameters of newly fully automated ETP.

A copy of the letter dated 19.8.2019 is annexed herewith and marked as "**Annexure B**". On 30.12.2019 a letter reminding the Respondent No. 2 for granting permission of Permanent Restart has been sent. A copy of the said letter is annexed herewith and marked as "**Annexure C**"

21. The Respondent no. 4 has conducted a Personal Hearing dated 6.1.2020 before the Respondent Nos. 1



M. R. Khan



and gardening as per previous conditions till 2015.

- vii. Process of manufacturing batch cycle originating from Equine Biological Raw Materials.
- viii. Compliance of restart conditions issued by the board dated 20.6.2017
- ix. Current ongoing batch status and its process completion by 4th week of March,2020.
- x. Water budget and proposal for Treated Water Disposal for land gardening.
- xi. Compliance of payment of Bank Guarantee.

A copy of the said letter dated 11/2/2020 is annexed herewith and marked as "**Annexure E**"

23. On 11.3.2020 the Respondent No. 2 thought it appropriate to conduct a personal hearing. This personal hearing was in the presence of Member secretary MPCB, Principal Scientific Officer, MPCB Joint Director (W PC), Regional Officer MPCB, Kalyan, SRO MPCB, Kalyan and JSA-PSO Division. The following points were decided in the aforementioned personal hearing:

- a. Industry shall provide separate treatment system for industrial effluent and domestic effluent.
- b. Industry shall provide separate STP domestic wastewater within 2 months and its treated sewage shall be used for gardening. No treated/untreated sewage will be released outside premises of industry.
- c. Industry shall operate and maintain the ETP properly to achieve consent standard and 100%



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reuse the treated effluent for industrial purpose i.e. Cooling Water, vacume pimp, chillers etc.

- d. Industry shall not discharge treated effluent on land for gardening or any other purposes.
- e. Existing BG of Rs. 5,00,000/- stands forfeited for violation of earlier directions. Industry shall submit BG of Rs. 10,00,000/-towards compliance of Consent conditions.
- f. Industry shall apply for amendment of Consent for Discharge condition of treated effluent.
- g. SRO, Kalyan II shall monitor the compliance monthly and repot the non-compliance if any to RO, Kalyan for further necessary action.

It is pertinent to note that the above-mentioned points were not mentioned by Respondent No. 4 while issuing permanent restart letter dated. 21.08.2020.

24. On 20.3.2020 the present Respondent No. 1 thought it appropriate and requested the respondent No. 4 vide letter BSVL/MPCB/2019-20/Reply-005 to consider Permanent restart explaining and reiterated the point wise reply to the decision taken in the hearing dated 11.3.2020. Copy of the letter dated 20.3.2020 is annexed herewith and marked as **“Annexure F.”**

25. On 30.7.2020 the field officer of Respondent No. 4 inspected and visited the premises to verify the compliance of personal hearing dated 11.3.2020.

26. On 3.8.2020 an Online Personal Hearing was conducted and after hearing the Respondent no. 1, the Respondent no. 4 thought it appropriate to grant



(Signature)



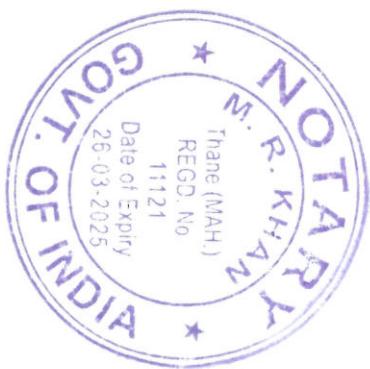
15 days' time to the Respondent No. 1 to submit a concrete plan for setting up of STP.

27. On 21.8.2020 after considering the relevant material and developments the Respondent No. 4 has granted Conditional Restart vide letter no. MPCB/RESTART/2008210001 on the basis of following terms and conditions:

- a. Industry shall submit concrete proposal of Sewage Treatment Plant along with time bound program, within a period of 15 days and shall complete the same before 31.12.2020
- b. Industry shall strictly comply with consent conditions and directions issued by the board from time to time.
- c. In case of failure of any pollution Control System, you shall voluntarily suspend the related manufacturing activity and report to the Board immediately.

A copy of the 21.8.2020 is annexed herewith and marked as "**Annexure G**"

28. It is submitted that pursuant to the directions vide letter at Annexure G, the present Respondent has submitted a time-bound program of erection and commissioning of STP vide letter dated 3.9.2020. The Respondent No. 1 has provided for a time bound program and mentioned that the same would be completed on or before 31.12.2020. The copy of the letter is annexed herewith and marked as "**Annexure H**"



M. R. Khan



29. In light of the above-mentioned averments and contentions, it is amply clear that the Respondent No. 1 has always been diligently and scrupulously complying with the directions issued by Respondent No.4. It has always been ready and wiling to abide by the environmental norms. It is further submitted that the Respondent No. 2 to 4 are diligently performing their duties as envisaged under various statutes. The Respondent No. 4 is also taking up the matter by following due process of law and no partiality or unfair practices have been meted out. Hence, the contention of the Applicant regarding unfair and corrupt practices by Maharashtra Pollution Control Board are false and baseless.

30. The Respondent No. 4 most respectfully submits that it will adhere to the time-line which it has provided to the Respondent No. 4 and make every endeavor to all the directions which this Hon'ble Tribunal passes and in view of the same, the present petition may kindly be dismissed in-limine.

Solemnly affirmed on this the 20th day of October, 2020 at Mumbai.

Place: Mumbai

Date: 20/10/2020

Mr. Venkatesh Chindarkar

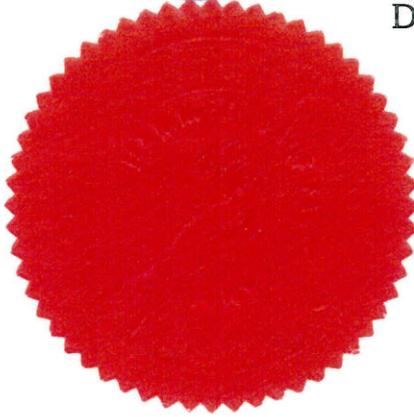
BEFORE ME

Mohammed Rauf Farook Khan

(*V. Chindarkar*)

Mohammed Rauf Farook Khan
B.Com., LL.M
ADVOCATE & NOTARY - GOVT. OF INDIA
Off. : 108-A, Harmony Tower, Court Naka, Thane (W)
NOTED & REGISTERED

Sr. No. *3423/2020* Date *20 OCT 2020*





o/c

BHARAT SERUMS AND VACCINES LIMITED

(CIN: U24230MH1971PLG015134)

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 Tel. : +91-22-6656 0900 / 6656 0980 Fax : +91-22-6656 0901 / 6656 0903
 E-mail : corporate@bharatserums.com Website : www.bharatserums.com

Ref. : BSVL/MPCB/ID-Compliance/ CO-001/16-17.

Date : 09/07/2016



To,

✓ The Regional Officer,

Maharashtra pollution Control Board, Kalyan, Dist : Thane.

Sub : Direction under Section 33 A of Water (P & CP) – Compliance thereof

Ref. : 1) Your letter No: MPCB/ROK/TB/MIDC.Addl. Ambernath CETP member/Closure/500 dated 7/7/16 – Received on 07/07/16.

2) Letter for Direction Issued to Ambernath C.E.T.P. MIDC CETP Company Pvt Ltd vide no. MPCB/JD(WPC)/CD/TB-2647 dated 02/07/2016

Dear Sir,

With reference to the above subject, We would like to Clarify that We are Member of C.E.T.P., But we have our Own In-house Full-fledged Effluent treatment Plant Consisting of Physico Chemical Treatment with Activated Sludge Process (Biological Treatment) Followed by Tertiary Treatment System.

The Existing E.T.P. is designed for 100 CMD . Details are as Follows,

Sr. no.	Unit of Treatment	Nos off
1.	Oil and Grease Trap	01
2.	Equalization cum Neutralization Tank	02
3.	Flash Mixing Tank	01
4.	Chemical Dosing System	01 Lot
5.	Primary Clarifier Tank with Parallel Plate Settler	01
6.	Aeration Tank No 1	01
7.	Aeration Tank No 2	01
8.	Secondary Clarifier Tank with Parallel Plate Settler	01
9.	Clarified Water Tank	01
10.	Pressure Sand Filter	01
11.	Activated Carbon Filter	01
12.	Treated Water Tank	01
13.	Sludge Drying Beds	02
14.	Internal Pumping and pumping and control system	1 lot

Contd....2

Corporate Office
 3rd Floor, Liberty Tower,
 Plot No. K-10,
 Behind Reliable Plaza,
 Kalyan Industrial Estate,
 Airoli, Navi Mumbai,
 Pin - 400 705
 Tel. : +91-22-2501 5450

R & D Centre
 3rd Floor, Liberty Tower,
 Plot No. K-10,
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 Kalyan Industrial Estate,
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Thane Factory
 Plot No. A-371/372, Road No. 27,
 Wagle Industrial Estate,
 Thane (West), Pin - 400 804.
 Tel.: +91-22-2582 2181, 2582 1385,
 +91-22-679 77885
 Fax: +91-22-2587 3640

Ambernath Factory
 Plot No. K-27, Anand Nagar,
 Additional M.I.D.C.,
 Ambarnath (East), Pin -421 501.
 Tel.: 0251-262 1845 / 262 1848 / 262 1083,
 656 4623 / 656 7857
 Fax: 0251-262 1089

Warehouse
 Building No. H-4, Premise No.1
 Survey No. 15, Sonale Village
 Mumbai - Nasik Highway,
 Taluka - Bhiwand,
 Dist - Thane, Pin - 421 302
 Tel. : 022 - 2693 006 / 22



M. R. Khan

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BHARAT SERUMS AND VACCINES LIMITED

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Our company inception stage on words, we have provided Full-fledged E.T.P., The Domestic Effluent and Industrial Process Effluent is Mixed Together and Treated here jointly. After Treatment, the Entire Effluent is Recycled/Reused for Cooling Tower and for Gardening Purpose. From that period we are having this In-house Recycling and Reuse Facility.

With respect to your direction, we would like to clarify from our end that we are already complied for not discharging any effluent to C.E.T.P. and there is Zero discharge to C.E.T.P from starting of our Industry. We have already Reusing/Recycling entire Treated Effluent generated from our Factory.

In view of this, we are not discharging any sort of Effluent to C.E.T.P. by any mince.

This is for your information please.

Thanking you,

Yours faithfully,
 For Bharat Serums and Vaccines Ltd .

(Authorized Signatory)

- Cc to : 1) The Member Secretary , M.P.C.Board, Mumbai
 2) The Joint Director(WPC) , M.P.C.Board, Mumbai
 3) The Principal Scientific Officer , M.P.C.Board, Mumbai
 4) The Sub Regional Officer, MPCB, ~~Mumbai~~ Andheri II
 5) The chairman, AAMA, CETP, ~~Andheri~~ Andheri East.



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 656 4623 / 656 7857
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 Taluka - Bhivandi,
 Dist - Thane, Pin - 421 302.
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BHARAT SERUMS AND VACCINES LIMITED

ANNEXURE B 200

(CIN : U24230MH1971PLC013134)

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E-mail : corporate@bharatserums.com Website : www.bharatserums.com

Date: 19/08/2019

To,
The Regional Officer,
Maharashtra pollution Control Board,
Kalyan, Dist: Thane

Sub : Application for granting Permanent Restart for our facility.

Ref.:

- 1) Our Letter vide No: BSVL/MPCB/CD-Reply/CO-002/17-18 dt- 15/06/2017
- 2) Vide letter No: MPCB/PSO/Restart/B-2469 dt. 20/06/2017.
- 3) MPCB Consent No. MPCB/ROK/E/KN-3913-10 Dt. 06/05/2011



Dear Sir,

With reference to Our Letter vide No: BSVL/MPCB/CD-Reply/CO-002/17-18 dt. 15/06/2017 we have informed that we are involved in manufacturing of "Life-saving Pharmaceuticals products" which are directed towards fulfilling the goal of the Indian government in eradication of various diseases and the supply is made to various hospitals and institutions of various States and the Indian Armed forces. On behalf of which Temporary Restart was granted to us vide your letter No: MPCB/PSO/Restart/B-2469 dt. 20/06/2017.

We would like to inform you that our manufacturing process batch cycle is expected to be completed by end of December 2019. After which considering the predefined requirements from the Indian & Export market we need to plan for new manufacturing batch for the areas specified above which shall be expected to be started by January 2020.

We have incorporated & fulfilled all the changes suggested by your office for the Temporary Restart in which we have successfully installed & commissioned a New Fully Automated Effluent Treatment Plant (ETP) with MBR (Membrane Bio-Reactor Technology) with capacity of 120 KL which provides excellent output quality of treated Effluent with parameters mentioned below

Sr. No.	Parameters	Reading	MPCB Limits
1	pH	7.1	5.5 to 9.0
2	TDS	2.5	Not exceed 100 mg/l
3	BOD	2.8	Not exceed 100 mg/l
4	COD	16.0	Not exceed 250 mg/l
5	Oil & Grease	< 1.0	10 mg/l

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Ambemath Factory
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Fax : 0251-262 7008
E-mail : amber.ath@bharatserums.com

Warehouse
Building No. H-4, Premise No.1
Survey No. 15, Sonale Village,
Mumbai - Naalk Highway,
Taluka - Bhiwandi,
Dist. Thane, Pin - 421 302.
Tel. : +91-22-2883 028 / 27



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BHARAT SERUMS AND VACCINES LIMITED

ANNEXURE 201

(CIN : U24230MH1971PLC016134)

Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
Tel. : +91-22-6656 0900 / 6656 0980
E-mail : corporate@bharatserums.com

Fax : +91-22-6656 0933
Website : www.bharatserums.com

Thus, we have recently applied for the MPCB consent vide application No. MPCB-CONSENT-0000078244 Dt. 08-08-2019 Hence, with reference to above clarification we request you to grant us the Permanent restart Order.

Also, we would like to inform you that in our previous MPCB consent No. MPCB/ROK/E/KN-3913-10 Dt. 06/05/2011 we were granted to dispose the Trade Effluent on land for gardening purpose.

So, with respect to the parameters of the treated effluent from our facility we request you to kindly consider and allow us to use treated effluent water on land for gardening purpose.

This is for your information and Kind perusal please.

Thanking you,

Yours faithfully,
For Bharat Serums and Vaccines Ltd.

(Authorized Signatory)



Cc to: 1) The Principal Scientific Officer, M.P.C.Board, Mumbai

Page 2 of 2

Corporate Office
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+91-22-6797 7996
Fax : +91-22-2582 3640
E-mail : factory@bharatserums.com

Ambarnath Factory
Plot No. K-27, Anand Nagar,
Additional M.I.D.C.,
Ambarnath (East), Pin - 421 501.
Tel. : 0251-262 7000
Fax : 0251-262 7008
E-mail : amber.iaih@bharatserums.com

Warehouse
Building No. H-4, Premise No.1
Survey No. 15, Sonale Village,
Mumbai - Naalk Highway,
Taluka - Bhiwandi,
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Tel. : +91-22-2663 026 / 27



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for your
record.

To,

30/12/2019

The Member Secretary
Maharashtra Pollution Control Board
Sion, Mumbai

Sub: - Application for Granting Permanent Restart for our facility.

Dear sir,

This is with reference our letter dated 19/08/19 to Regional Office, Kalyan, MPCB, which is allotted herewith, wherein we had applied for permanent Restart Order

We would like to inform you that our current manufacturing batch process is expected to be completed in next 2-3 days, after which, considering the predefined requirements from Indian and export market, we have planned to start new manufacturing batch for medicine required to treat critical illness / diseases majorly in Govt. institutes like Armed Forces & hospitals.

Since we have incorporated and fulfilled all the changes suggested for temporary restart as mentioned in attached letter and are achieving all parameters which are much below than the standard requirement, you are humbly requested to issue us Permanent Restart letter.

Awaiting your kind approval in the matter please.

Thanking you.

Yours faithfully
For Bharat Serums And Vaccines Ltd.,

Venkatesh V. Chindarkar
Authorised Signatory.

CC: - The Principal Scientific Officer, MPCB, Mumbai.

Rad
MAHARASHTRA POLLUTION CONTROL BOARD
Kalpataru Point, 3rd Floor, Sion Circle,
Opp. Cine Planet Cinema, Sion (E),
Mumbai - 400 022.
Tel: 24010437 / 24020781

Corporate Office
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MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE KALYAN

Tel. No. (0251)2310212

Visit us on: <http://mpcb.gov.in>
E.mail: rokalyan@mpcb.gov.in



Sidhivinayak Sankul,
3rd Floor, Near Oak Baug,
Station Road, Kalyan (West),
Dist. Thane - 421 301.

No. ROK/TB/ - 40 / 200206-130122

Date: 06/02/2020.

To,

M/s. Bharat Serums & Vaccines Ltd.,

Plot No. K - 27 & K - 27/1, MIDC Addl. Ambernath,

Tal. Ambernath, Dist. Thane.



Sub: - Compliance of letter issued by the Board vide dtd. 20.06.2017.

Ref: - 1. Show Cause Notice issued by the Board vide dtd. 07.06.2017.

2. Closure Direction issued by the Board vide dtd. 13.06.2017.

3. Letter issued by the Board regarding temporary Re-connection of Water & Electricity supply vide dtd. 20.06.2017.

4. Consent to Operate granted by the Board vide dtd. 03.09.2019.

5. Request letter regarding granting of permanent restart, submitted by you vide dtd. 19.08.2019.

6. Request letter regarding granting of permanent restart, submitted by you vide dtd. 30.12.2019.

7. E-mail sent to you by Sub-Regional Officer, Kalyan - II vide dtd. 02.01.2020

8. Personal hearing extended to you on 06.01.2020.

Board has issued Closure Direction to your unit vide under reference no. 2 due to discharging treated effluent on land for gardening purpose. Thereafter by considering your request Board has issued letter vide under reference no. 3 regarding temporary re-connection of water & electricity supply subject to condition that you shall not charge fresh batch of manufacturing till further orders.

You have submitted request letter for grant of permanent Restart Direction vide under reference no. 5 wherein you have mentioned that manufacturing process batch cycle is expected to be completed by end of Dec. 2019.

Further you have again submitted request letter for grant of permanent Restart Direction vide under reference no. 6 wherein you have mentioned that the current manufacturing batch process is expected to be completed in next 2-3 days.

[Handwritten Signature]

..2..



[Handwritten Signature]

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Minutes of Personal Hearing of M/s Bharat Serums & Vaccines Limited, Plot no-K-27, K-27/1, MIDC Addl Ambarnath, Dist- Thane before MS, MPCB

Date: 06.01.2020

Time: 3.00 PM

Venue: MS Chamber

Following were present for the personal hearing:

Industry Representatives:

1. Mr. Venkatesh Chindarkar , Manager
2. Mr. Prajwal Rayandekar,

MPCB Representatives:

1. Shri. E.Ravendiran, Member Secretary
2. Dr. A.R. Supate, Principal Scientific Officer
3. Shri. Ishwar Thakre, I/c SRO, Kalyan-II
4. Shri. Ajit Suryawanshi, FO, RO Thane
5. Shri. Gopal Kadam, JSA, PSO Division



It is Orange/LSI type of industry engaged in manufacturing of Injection and vaccines. C to O valid upto 30.06.2022, I.E is 216 CMD and D.E is 26 CMD. Board has issued closure directions on dtd. 13.6.2017. Board after request of industry as industry is manufacturing Life Saving injections & Vaccines which to be preserved & stored below 10 degree Celsius which required continuous refrigeration & cooling as these products are very sensitive, has granted temporary re- connection of water & electricity supply on 20.6.2017 subject to condition that industry shall not charge fresh batch of manufacturing till further order. Industry has not obtained final restart order and operated unit since June 2017 and violated the directions of Board.

Industry representative informed that they have installed fully automated effluent treatment plant consisting primary, secondary and tertiary treatment system and is 100% reused. Industry has requested to allow them to use the treated effluent water on land for gardening purpose as they have 28000 sq.mtr land available for gardening. Further, requested to grant permanent restart order as they have provided full-fledged pollution control devices for effluent treatment and Air Pollution Control and achieving the standards less than consented standards. Industry mentioned that the existing manufacturing process batch is expected to be completed by end of December 2019 & new manufacturing batch which will be started by January 2020. They have obtained renewal of Consent to Operate on 03.09.2019.



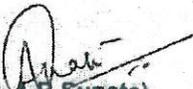
(Handwritten signature)

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SRO, Kalyan-II informed that they have visited industry on 4.12.2019 and verified the compliance. SRO and RO Kalyan recommended for grant of permanent restart for their facility.

After due deliberation it is decided that:

1. Industry shall not load the fresh batch till further orders.
2. Industry shall comply with temporary restart directions issued by Board.
3. Industry shall submit the fresh Bank Guarantee of Rs. 05.00 Lakhs immediately towards compliance of consent and restart directions.
4. SRO Kalyan II to verify the water budget, JVS reports and land availability for disposal of treated effluent on land for gardening. SRO to submit the report along with applicable ECC for operating in violation of temporary restart and disposal of treated / untreated effluent on land in violation of consent condition through RO Kalyan for further decision.


(Dr. A.P. Supate)

 Principal Scientific Officer


(E. Ravendiran)

Member Secretary





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Ref: BSVL/MPCB/2019-20/Reply-002

Date: 11/02/2020

To,
Regional Officer,
Maharashtra Pollution Control Board,
Kalyan - II.

Sub: Compliance to your letter dtd. /02/2020

Dear Sir,

We are in receipt of your letter No: ROK/TB/40/200206-PSO/22 dtd. /02/2020. Accordingly, we put forth our following reply in compliance there to:

1. We are into manufacturing of life saving injectable medicines. Our outlet water effluent was / is good which after treatment attains very good parameters / quality. Hence for many years were having MPCB Consent to operate, permitting us to discharge the treated water from ETP for gardening till the year 2015.

On dated 30/06/2015 we received Consent To Operate with revised discharge condition of treated water for disposing the same to CETP, since the CETP was installed and commissioned to that effect by MIDC.

(Attached Annexure 01 (a) & 01 (b))

2. On 02/07/2016 MPCB gave closure direction to Add. Ambernath CETP vide letter MPCB/JD(WPC)/CD/TB-2647 for violating effluent treatment and discharge condition.

(Attached Annexure 02)

3. On 07/07/2016 MPCB gave directions vide letter MPCB/ROK/TB/MIDC to all units of Addl. Ambernath MIDC to stop the effluent discharge to CETP immediately. Thus due sudden notice and without any alternative given that time we stopped the discharge of treated water to CETP as directed and maintained the discharge condition of discharge water for recycling it in cooling towers and gardening purpose thereafter as per our previous CTO dated 06/05/2011, as our treated water quality was as good as potable water. In response to above letter we responded by our letter dtd. 09/07/2016; the same is attached herewith.

(Attached Annexure 03 (a) & 03 (b))

At the same time the MPCB officials started visiting all the major manufacturing industries in Addl. Ambernath MIDC including that of our company to verify the new condition of non-disposal of effluent treated water to CETP. Our industry was visited by MPCB officials on 25/07/2016. During the visit, the MPCB

Page 1 of 5



11/2/2020
प्रादेशिक कार्यालय, कल्याण
म.प्र.नि. मंडळ,
सिद्धी विनायक संकुल,
श्रीम व ध्या मजलस, ओक
सुभाषन रोड, कल्याण (म.)
कल्याण

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authorities found that we were not discharging any water in CETP as per the notice given, whereas it was explained by our officials that we are using the treated water for cooling tower and excess water for gardening purpose as per previous consent to operate. The inspection report dated is attached herewith for year reference. (Attached Annexure 04)

5. We immediately appealed to the MPCB Officials regarding our 'Product process and its storage condition and its relation to the criticality to the society. Considering & verifying our appeal the board granted us restart on 20/06/2017 with a condition that we shall not charge fresh batch of manufacturing till further orders.
(Attached Annexure 05 (a) & 05 (b))
6. Our manufacturing batch/batches are originating from Equine biological raw materials which is the raw material majorly used for formulation at Ambemath plant. This raw material is derived out by separating plasma derivatives from Blood component of Equines who are attaining the maximum titres of immunity. This process is lengthy and attained after a certain period of immunization of antigens prepared from venom of snakes, Scorpion and rabies virus into the bodies of equines. To complete such a batch-cycle it takes long period of 2-3 years, since during this period the hyper immune equine are bled and the venomous characteristics get neutralized phase wise in their bodies. Hence no fresh batch is charged till further permission. (Attached Annexure 06)
7. We have already communicated and brought into notice time and again that:-
 - a) Our treated water quality was very good hence MPCB Board had permitted us to use the same for Gardening purpose In the previous issued consent.
 - b) To Comply with the direction, given by the Board dated 20/06/2017 we installed and commissioned new ETP with MBR support which gives excellent water quality in its outlet. Only since we are manufacturing lifesaving injections, we cannot reuse this treated water for manufacturing, else its quality is very equivalent to potable water.
 - c) From 20/06/2017 we have been following the directions given by board to not to use the treated water for Gardening too. Instead we are using the same for cooling towers, chillers, vacuum pumps, Boiler soft, manufacturing back wash, etc.
 - d) We have not charged fresh batch and completing the continued batches of manufacturing. The same have been remarked in the MPCB inspections time to time.

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8. During the period from 20/06/2017 to till date there have been many visits and inspection from MPCB officials and the reports of the same shall give you the clear picture that we have been following the Boards directions.
9. As mentioned above at point No. 6, the equines (Ponies-Small Horses) are housed at our unit in village Khoni, Tal. Kalyan, Dist. Thane, which is 8 KM apart from the Ambemath plant. After the directions given by board on 20/06/2017 we decided to scale down the equine quantities and ultimately stop the plasma manufacturing there completely. To inform you, that on 20/06/2017 there were 578 ponies and as of today there are 374 ponies remaining in the above farm. In the period of next two to three months all the equines shall be disposed off carefully and our manufacturing site at Khoni shall be closed completely. Meanwhile we have stopped bleeding totally from 01/12/2019 and the plasma transferred that time to Ambemath unit is now being consumed for completing the remaining batch process. The same shall be completed in due course of time.

10. Current Status:

The current status of On-going batch is herewith which shows that we have received final slot of the Raw material Plasma bled in December 2019. The same shall be processed and the batch will be completed by Fourth Week of March 2020.

Snake venom antiserum plasma – Khoni			
Month	Receipt at Ambemath (L)	Bulk processing (L)	Remark
Jun-19	831.54	1,557.00	Previously off plasma used for processing
Jul-19	295.41	990.44	
Sep-19	-	-	
Oct-19	594.11	-	
Nov-19	-	-	
Dec-19	-	-	
Jan-20	322.08	1,417.64	Bulk processed in Jan 20, will be formulate as per production plan. 84.39 L Plasma in stock at plant

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Rabies antiserum equine plasma – Khoni			
Month	Receipt at Ambernath (L)	Bulk processing (L)	Remark
Jun-19	1,296.15	720.00	
Jul-19	714.20	-	
Aug-19	762.66	1,080.00	
Sep-19	1,179.10	1,080.00	
Oct-19	-	-	
Nov-19	-	-	
Dec-19	-	-	
Jan-20	-	-	1195.54 L Plasma in Stock at Ambernath will be use as per production plan

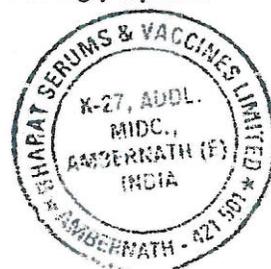
11. Water Budgetary & proposal for treated water disposal for land Gardening is as follows:

Category	MPCB Limit (CMD)	Water Consumption (Proposed) (CMD)		
		Fresh MIDC Water	Recycle	Recycled water Utilization
Domestic	20	07	26.1	10.6 (Urinals – 31 Nos.) 15.5 (Toilet flushing – 20 Nos.)
Industrial	90	30	166	120 – (Cooling Tower) 46 – (Vacuum pumps, Chiller, Boiler Soft, Mfg. Back wash)
Process	72	24	-	-
Other	-	-	50	Gardening
Total	182	61		

The total area of plot is 29149 sq.m and approximate 9000 sq.m is total free area. This area can be used for using the treated effluent for gardening purpose.

Abh.

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A. Prasad

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Considering all the above genuine facts you are requested to kindly issue us the Permanent Restart Order so that we can start with fresh batches and assist the society by providing lifesaving medicines in time.

As requested, vide letter no. ROK/TB/40/200206-PSO/22 dated ___ / 02/2020, we are enclosing herewith bank guarantee of Rs. 5,00,000/- (Rupees Five Lakh Only) Bank Guarantee No. 2007831BGP000036 from 10/02/2020 to 31/10/2022 towards the compliance of consent condition of as per the MOM dated. 06.01.2020

It is learnt that some non-related persons to our activity are calling / demanding for our confidential data with your office to which we have already raised our strong objection and requested you to not to issue any such documents. You are therefore again requested as per section 8 (1) (d) of the Right to Information Act, 2005 to accept our request

Thanking You.

For Bharat Serums and Vaccines Ltd.


 (Authorized Signatory)



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E-mail : corporate@bharatserums.com Website : www.bharatserums.com

Ref: BSVL/MPCB/2019-20/Reply-005

Date: 20/03/2020

To,

Regional Officer,
Maharashtra Pollution Control Board,
Kalyan.

Sub: Permanent Restart request

Ref:

1. Hearing at Hon. Member Secretary, MPCB at HQ on 11.03.2020

Dear Sir,

This is with reference to the MOM of the personal hearing held at MS Office at Sion, accordingly as per recommendations in the minutes we wish to submit our pointwise reply:

1. We have initiated the process to install separate treatment system for Industrial effluent & domestic effluent.
 2. We assure that we will provide separate STP for domestic waste within 02 months and take permissions for using the same for gardening purpose. Meanwhile, we will continue with existing system of total recirculation of water. You are aware that we do not release any treated / untreated sewage of outside the premises of Industry.
 3. We have installed & commissioned fully automated effluent treatment system and already reusing 100% treated effluent for industrial purpose viz. Cooling Tower, Vacuum Pump, Chillers, etc.
 4. We shall submit BG of Rs. 10,00,000/- (Rupees Ten Lakhs Only) which is under preparation at Bank Level. We will submit the same in next week.
- We shall apply for amendment of discharge of treated domestic effluent for Gardening separately.



Handwritten notes in Marathi:
आदेशिक कार्यालय, कल्याण
म.प्र.नि. मंडळ,
सिद्धी विनायक संकुल,
आ व ४था मजला, ओकु बाग,
स्ट. न. रोड, कल्याण (प.)
जि. ठाणे

Page 1 of 2



Corporate Office
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Behind Reliable Plaza
Airoli, Navi Mumbai.
Pin - 400 708
Tel. : +91-22-4504 3458
Fax : +91-22-4504 3200

R & D Centre
3rd Floor, Liberty Tower
Behind Reliable Plaza,
Airoli, Navi Mumbai
Pin - 400 708
Tel. : +91-22-4504 3090
Fax : +91-22-4504 3200

Thane Factory
Plot No. A-371/372, Road No. 27,
Wagle Industrial Estate,
Thane (West), Pin - 400 604
Tel. : +91-22-2582 2181, 2582 1389
+91-22-6797 7695
Fax : +91-22-2582 3640
E-mail : factory@bharatserums.com

Ambemath Factory
Plot No. K-27, Anand Nagar,
Additional M.I.D.C.,
Ambemath (East), Pin - 421 501
Tel. : 0251-262 7000
Fax : 0251-262 7008
E-mail : ambemath@bharatserums.com

Warehouse
Building No. H-4, Plot No. 1
Survey No. 15, Sector 14/2,
Mumbai - Nask Highway,
Taluka - Bhiwandi,
Dist. Thane, Pin - 421 302
Tel. : +91-22-2853 025 / 27



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BHARAT SERUMS AND VACCINES LIMITED

(CIN : U24230MH1971PLC015134)

Registered Office : 17th Floor, Hoechst House, Nariman Point, Mumbai - 400021, India
 Tel. : +91-22-6656 0900 / 6656 0980 Fax : +91-22-6656 0933
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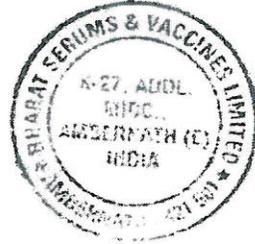
We are very thankful to you and board for giving us chance to hear and prove our compliances in the matter.

With reference to the Minutes of meeting and our response to the same we humbly request to issue us **Permanent Restart Orders** in order to comply with recommendations and to retain our operations of manufacturing Life Saving Medicines for the Society.

Thanking You.

For Bharat Serums and Vaccines Ltd.

(Authorized Signatory)



Page 2 of 2

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 Fax : +91-22-4504 3200

Thane Factory
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 Wagie Industrial Estate
 Thane (West), Pin - 400 604
 Tel : +91-22-2582 2181, 2582 1399
 +91-22-6797 7696
 Fax : +91-22-2582 3640
 E-mail : factory@bharatserums.com

Ambemath Factory
 Plot No. K-27, Anand Nagar,
 Additional M.I.D.C.,
 Ambemath (East), Pin - 421 501
 Tel : 0251-262 7006
 Fax : 0251-262 7008
 E-mail : ambemath@bharatserums.com

Warehouse
 Building No. H-4, Prakash
 Survey No. 15, Sonar Village,
 Mumbai - Nasik Highway,
 Taluka - Bhiwand,
 Dist. Thane, Pin - 421 302,
 Tel : +91-22-2881 6261 27



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MAHARASHTRA POLLUTION CONTROL BOARD

Tel: (0251) 2310167/2310212
 Fax: (0251) 2310192
 Website: <http://mpcb.mah.nic.in>
 E-mail: rokalyan@mpcb.gov.in



Siddhivinayak Sankul,
 3rd Floor, Near Oak Baug,
 Station Road,
 Kalyan (West) - 421 301.

No. MPCB/RESTART/2008210001

Date: 21/08/2020.

To,
 M/s. Bharat Serums & Vaccines Ltd.,
 Plot No. K - 27, K - 27/1, MIDC Addl. Ambernath,
 Dist. Thane.

Sub: - Conditional Restart Direction u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and/or u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:** - 1. Consent to Operate granted by the Board vide no. MPCB/19/466/1909000025 dtd. 03/09/2019.
 2. Closure Direction issued by the Board vide dtd. 13/06/2017.
 3. Temporary permission issued by the Board for not to disconnect water & electricity supply on 20/06/2017.
 4. Request letter to restart the unit submitted by you vide dtd. 19/08/2019.
 5. Personal hearing extended on 03/08/2020.
 6. Minutes of the personal hearing approved on 21/08/2020.

.....
 This refers to the Closure Direction issued by the Board vide under ref. no. 2 to your unit due to using treated effluent on land for gardening and causing environmental pollution problems. This also refers to the temporary permission issued by the Board for not to disconnect water & electricity supply on 20/06/2017.

Considering your request letter submitted by you vide under ref. no. 4, minutes of the personal hearing received from authorities it was decided to allow industry to continue their production activity with following terms and conditions -

1. Industry shall submit concrete proposal of sewage treatment plant along with time bound program, within a period of 15 days and shall complete the same on or before 31/12/2020.
2. Industry shall strictly comply with Consent conditions and directions issued by the Board from time to time.
3. In case of failure of any pollution control system, you shall voluntarily suspend the related manufacturing activity and report to the Board, immediately.

These Directions are issued under the power conferred upon me by Board under section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31 A of the Air (Prevention & Control of Pollution) Act, 1981. These Directions shall followed scrupulously, in case of any non-compliance the Board is constrained to take stringent legal action including forfeiture of bank guarantee and closure of unit, which may please be noted.

This is issued with the approval of competent authority.

[Signature]
 Regional Officer, Kalyan.

Copy Submitted to:

- 1) Member Secretary, MPC Board, Sion, Mumbai.
- 2) Principal Scientific Officer, MPCB, Sion, Mumbai.
- 3) Law officer, MPCB Sion, Mumbai; -for information.

..2..



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[Signature]
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:2:

Copy f. w. cs to:

- 1) The Executive Engineer, MIDC Badlapur area, Badlapur, Dist. Thane - for Information.
- 2) The Executive Engineer/ Addl. Engineer, MSEDCL, Badlapur, Dist. Thane - for Information.

Copy to:

- 1) Sub Regional Officer, MPC Board, Kalyan-II- He is directed to monitor the compliance made by the industry and submit report of the same.
- 2) Master File.

[Handwritten Signature]
21/09/2020



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[Handwritten Signature]

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Copros Submitted Online to MPCB

**BHARAT SERUMS AND VACCINES LIMITED**

(CIN : U24230MH1971PLC015134)

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Fax : +91-22-6656 0933

E-mail : corporate@bharatserums.com

Website : www.bharatserums.com

Ref: BSVL/MPCB/2020-21/Reply-002

Date: 03/09/2020

To,
The Regional Officer,
MPCB Kalyan.

Sub: Submission of time bound programme of Erection and Commissioning of STP.

Ref: Personal Hearing dated dated 03/08/2020 via video conferencing and approved minutes of personal hearing dated 21/08/2020.

Dear Sir,

This is with reference to the Personal Hearing dated. 03/08/2020 done via Video Conferencing, as directed by the Board vide Approved Minutes dated 21/08/2020 of the same, as the submission we hereby enclose the following details of the time bound programme as required for building and commissioning of STP

- 1) STP Plant Layout
- 2) STP Plant Process Flow Layout
- 3) STP schedule with Bar Chart
- 4) Approximate Completion date – Before 31/12/2020

In case of any changes / development in the above process we will approach and inform you in advance accordingly.

Trust this is in order.

Thanking You,
For Bharat Serums and Vaccines Ltd.

(Authorized Signatory)

C.C:

1. The Member Secretary, MPCB HQ, Sion.
2. The Principal Scientific Officer, MPCB HQ, Sion.



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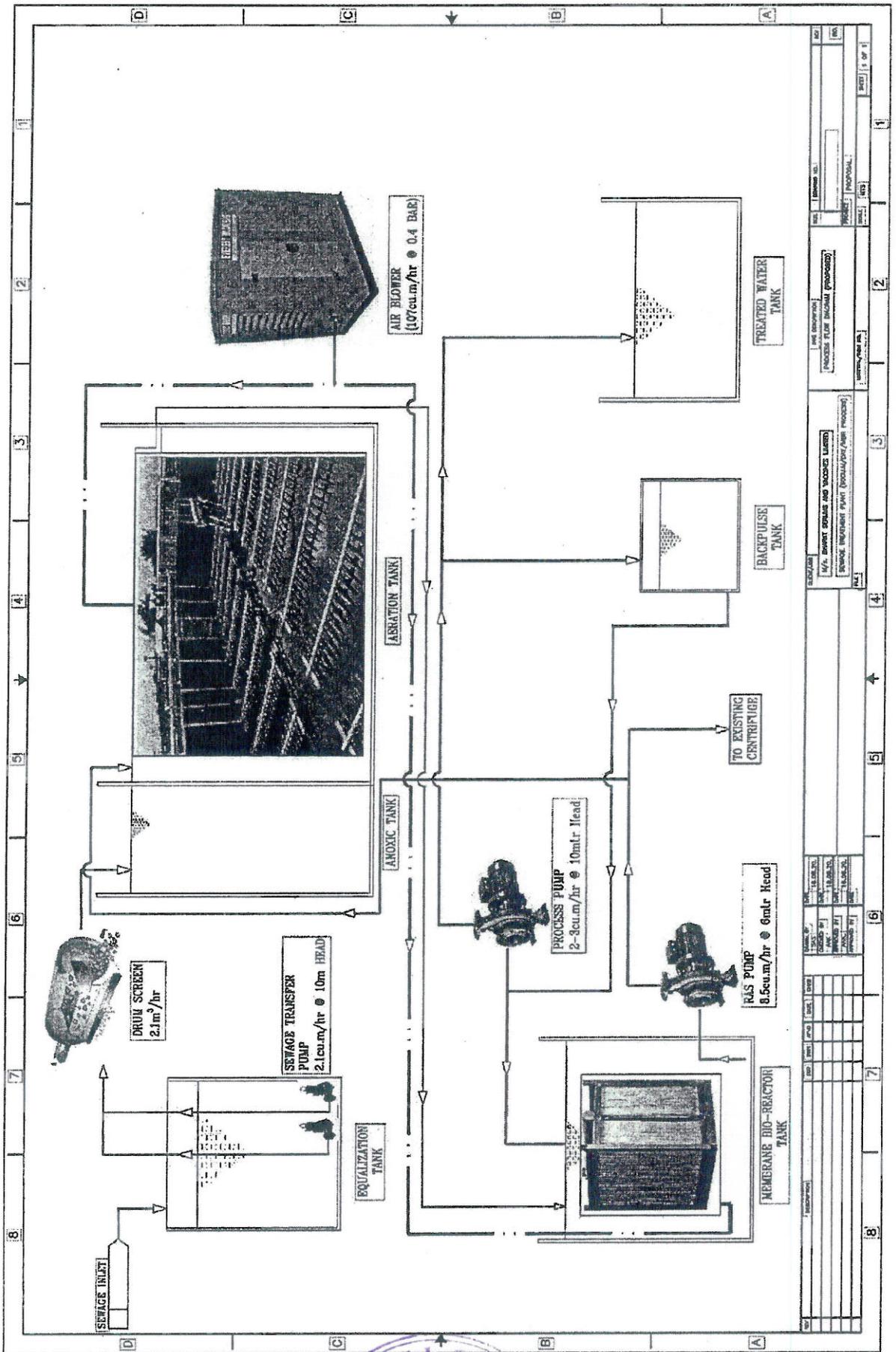
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Tel. : +91-22-2663 026 / 27



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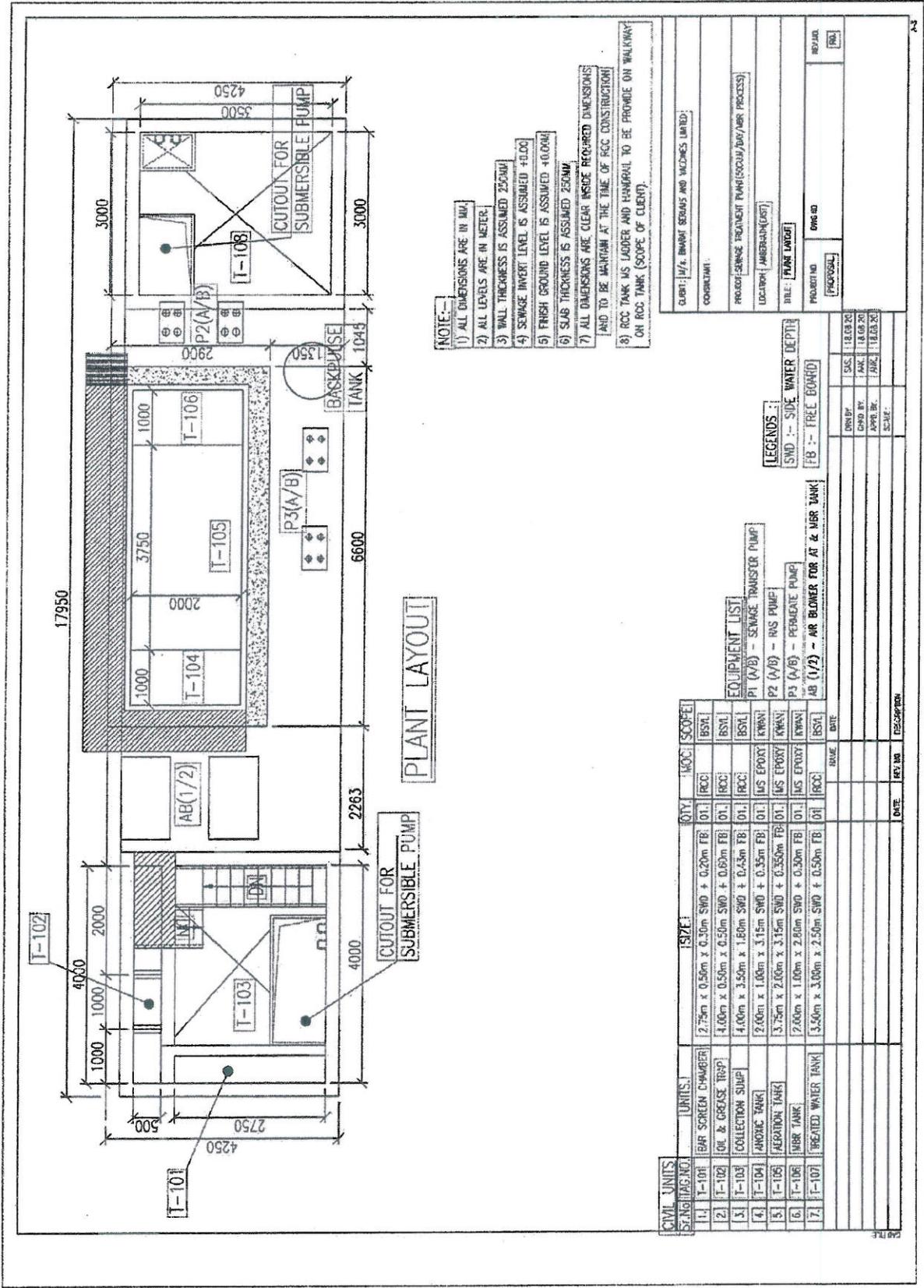


NOTARY
 M. R. KHAN
 Thane (MAH.)
 REGD No. 11121
 Date of Expiry 25-03-2025
 GOVT. OF INDIA

BHARAT SERUMS AND VACCINES LIMITED
 MUMBAI
 21

A. Michael

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- NOTE:-**
- 1) ALL DIMENSIONS ARE IN MM.
 - 2) ALL LEVELS ARE IN METER.
 - 3) WALL THICKNESS IS ASSUMED 250MM.
 - 4) SEWAGE INVERT LEVEL IS ASSUMED +1.000.
 - 5) FINISH GROUND LEVEL IS ASSUMED +0.0000.
 - 6) SLAB THICKNESS IS ASSUMED 250MM.
 - 7) ALL DIMENSIONS ARE CLEAR INSIDE REQUIRED DIMENSIONS AND TO BE MAINTAIN AT THE TIME OF RCC CONSTRUCTION.
 - 8) RCC TANK MS LADDER AND HANDRAIL TO BE PROVIDE ON WALKWAY ON RCC TANK (SCOPE OF CLIENT).

CLIENT: M/A. BHARAT SERUMS AND VACCINES LIMITED
 CONTRACT NO: _____
 PROJECT/SERVICE: TREATMENT PLANT (STATION/DAILY/PROCESS)
 LOCATION: MUMBAI (DIST)
 TITLE: PLANT LAYOUT
 PROJECT NO: _____
 DRAWING NO: _____
 REVISION: _____

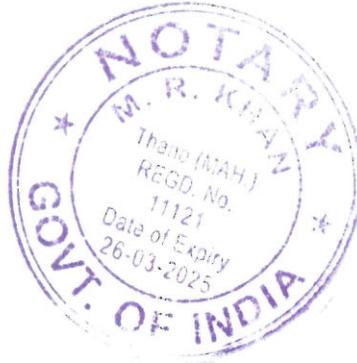
LEGENDS:-

SWD :- SIDE WATER DEPTH
 FB :- FREE BOARD

DATE	BY	CHK	APP	SCALE
11.03.20				
11.03.20				
11.03.20				
11.03.20				

CIVIL UNITS	QTY.	SCOPE	UNIT	REMARKS
1. BAR SCREEN CHAMBER	01	RCC		
2. OIL & GREASE TRAP	01	RCC		
3. COLLECTION SUMP	01	RCC		
4. AERATION TANK	01	MS EPOXY		
5. SEPARATION TANK	01	MS EPOXY		
6. WWR TANK	01	MS EPOXY		
7. TREATED WATER TANK	01	RCC		

PLANT LAYOUT



M. R. Khan

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